

**Police Hospitals in naxal affected States**

†1500. SHRI RAM VICHAR NETAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to establish police hospitals on the lines of army hospitals in naxalite affected States of the country including Chhattisgarh;

(b) if so, the details thereof; and

(c) the State-wise and Union Territory-wise details of the amount allocated to other States of the country including Chhattisgarh by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) There is no proposal for establishment of police hospitals by the Central Armed Police Forces (CAPFs) on the lines of army hospitals in naxalite affected States. However, in CAPFs at primary level, 10/20 bed MI rooms are available in battalions, training centres, etc. In addition, there are 32 Nos. 50 bedded and 06 Nos. 100 bedded Composite Hospitals are available in CAPFs.

**Criteria for issuing long term visa**

1501. DR. R. LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the criteria that has been prescribed by Government for issuing Long Term Visa (LTV);

(b) the details of long term visa issued so far;

(c) whether Government felt any need to review the criteria for issuing long term visa;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) Long Term Visa to foreign nationals who claim to be refugees is granted on the grounds of a well-founded fear of persecution on account of race, religion, sex, nationality, ethnic identity, membership of a particular social group or political opinion in the country of foreigner concerned. Besides, LTV to Pakistani and Bangladeshi nationals is also given on the grounds of marriage and extreme compassion.

---

† Original notice of the question was received in Hindi.

(b) As per records available more than 8000 Long Term Visa were issued during the last three years.

(c) to (e) No such proposal is under consideration.

**Family pension to freedom fighters**

1502. SHRI R. VAITHILINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Centre is giving family pension to the freedom fighters;

(b) if so, the details thereof;

(c) whether Government is considering to revise and increase family pension; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) Yes, Sir. The Centre is giving family pension to the eligible dependents of the freedom fighter pensioners under Swatantrata Sainik Samman Pension Scheme, 1980, administered by Ministry of Home Affairs. As per the provisions of this Scheme, after death of the freedom fighter pensioner, his/her spouse (widow/widower) and after death of spouse, his/her unmarried and un-employed daughters (up to maximum of three such daughters at any point of time) and thereafter, mother or father of the freedom fighter pensioner are granted dependent family pension.

The freedom fighter pension/family pension has already been revised and increased recently by the Central Government with effect from 15.08.2016. The amount of pension being given under this scheme to different categories of freedom fighters and their dependents is given in the Statement (*See below*). Dearness Allowance/Relief as given to the Central Government Employees/pensioners has been made applicable to the freedom fighter pensioners also.